

M.A./199/87

with

O.A./245/87

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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

22/5/1987

Heard learned advocate Mr RK Mishra regarding both MA/199/87 and OA/245/87. It has been decided in similar matters in other judgments that transfer not being a condition or incident of service in case of Casual Labour, the impugned transfer orders from Baroda to Bharuch are without authority and are stayed and set aside. Learned advocate Mr Shevde states that in that event, the applicants, Casual Labour, will have to be sent to their original division. Respondents are free to bring the applicants on merits of their case to the original division and if the applicants are left with any grievance or cause due to the orders the respondent may pass, they are free to approach the Tribunal. With this MA/199/87 and OA/245/87 disposed of.

Phtr
(P H Trivedi)
Vice Chairman

Smry
(P M Joshi)
Judicial Member

O.A./245/87

Counsel : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

8/5/1987

(2)

Heard learned advocate Mr RK Mishra for the applicants. Admit. Interim relief in terms of para 8 of the application allowed. Mr Shevde for the respondents agrees to take notice to reply within 15 days on interim relief. Learned advocate for the applicants requests for direct service. Ad interim injunction may also be issued

Phew

(P H Trivedi)
Vice Chairman

Amor
(P M Joshi)
Judicial Member

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

8/5/1987

(3)

Heard learned advocate Mr RK Mishra for the applicants. Admit. Interim relief in terms of para 8 of the application allowed. Mr Shevde for the respondents agrees to take notice to reply within 15 days on interim relief. Learned advocate for the applicants requests for direct service. Ad interim injunction may also be passed.

(P H Trivedi)
Vice Chairman

(P M Joshi)
Judicial Member